

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 243 OF 2015 & IA NOS. 396 & 426 OF 2015 AND
APPEAL NO. 341 OF 2016 & IA NO. 24 OF 2017**

Dated : 23rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of :

APPEAL NO. 243 OF 2015 & IA NOS. 396 & 426 OF 2015

Mumbai International Airport Pvt. Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Amrita Narayan
Mr. Ashwin Rakesh

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sumit Pargal for R-1

Mr. Malcolm Desai for R-2

APPEAL NO. 341 OF 2016 & IA NO. 24 OF 2017

Mumbai International Airport Pvt. Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission **Respondent(s)**

Counsel for the Appellant(s) : Ms. Amrita Narayan
Mr. Ashwin Rakesh

Counsel for the Respondent(s) : Ms. Pratiti Rungta
Mr. Sumit Pargal for R-1

ORDER

Appellant's counsel submits that the issues raised in the present appeals seem to have become infructuous. Therefore, seeks time to get clear instructions from the Appellant.

List the matter on **06.08.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice Manjula Chellur)
Chairperson